

Administration have recently acquired about 840 Bighas of Land.

(b) The acquired land is proposed to be utilised for the planned development of Delhi.

(c) and (d). Disposal of such acquired land is done in accordance with the policy laid down by the Government.

Allotment of land by DDA to Co-operative Group Housing Societies

3765. SHRI R. L. P. VERMA:
SHRI SATISH AGARWAL:

Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to USQ. No. 873 on the 16th June, 1980 regarding allotment of land by the DDA to Cooperative group Housing Societies in Delhi and state:

(a) whether the DDA has finalised the scheme for allotment of land to the registered Cooperative Group House building Societies in Delhi;

(b) when the land is expected to be allotted to the societies; and

(c) if so, the cost of land proposed to be charged from them?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) and (c). The DDA has reported that a press note will be issued shortly in this regard. The price of land has not been fixed.

Confirmation of Scheduled Caste/Scheduled Tribe Teachers by Kendriya Vidyalaya Sangathan

3766. SHRI R. R. BHOLE: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether the Kendriya Vidyalaya Sangathan is following the Government of India Policy and Orders in the matter of confirmation of Sche-

duled Caste and Scheduled Tribes Teachers and other employees in its services; and

(b) if so, the number of such teachers with more than two years service, as stipulated in its own Education Code, have not yet been confirmed and the reasons therefor?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) Yes, Sir.

(b) The Education Code of the Sangathan prescribes the period of probation for any post as two years. Employees are not confirmed after two years merely because they have successfully completed the probation. They can be confirmed only when permanent posts are available for them to be confirmed against.

Correction in Certificates Issued by Central Board of Secondary Education

3767. SHRI SOMJIBHAI DAMOR: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) number of original Higher Secondary (Three-Year Course) certificates of Central Board of Secondary Education, Delhi submitted to the Board for carrying out corrections in the names etc. during the period from 1st October, 1979 to March, 1980 and the amount collected as fee for the same;

(b) number of certificates with details out of these lost or found, missing from the office and action taken to recover them;

(c) whether even for the loss of these certificates by the office, the candidates were charged fee for issuing certificates;

(d) the reasons why fresh original certificates were not issued when the certificates were lost by the Board's Office; and

(e) whether any press release was issued against misuse of such lost or stolen original certificates and if not, the reasons therefor?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) 12 original certificates for Higher Secondary (3 Year Course) Examination for corrections in name etc. were received during the period from 1-10-1979 to 31-3-1980 wherein the candidates had filled entries wrongly in their application forms. A fee of Rs. 10/- per certificate was collected for the same.

(b) Original certificates are surrendered by the candidates to the Board and after their cancellation duplicate certificates are issued with corrected entries. One such certificate surrendered by Km. Suman Radhey Lal who had passed the Higher Secondary Examination in 1977 with roll number 71629 was misplaced. Necessary enquiry has been made.

(c) For any correction and issue of duplicate certificate, a fee is charged as per rules.

(d) On submission of original certificates for correction, duplicate certificates are issued after cancellation of the original ones.

(e) The Central Board of Secondary Education has affirmed that due precautions have been taken to prevent the misuse of the misplaced certificate.

Beautification of Monuments

3768. SHRI BHIKHU RAM JAIN: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is proposed to maintain and beautify various monuments in and around Mehrauli, develop the area and its environment; and

(b) if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b). Monuments in and around Mehrauli which have been declared protected national monuments are being maintained and repaired according to the needs for their preservation from time to time by the Archaeological Survey of India. These protected monuments are contemplated to be beautified after the necessary structural repairs have been completed.

News-Items Captioned D. D. A. Land Registration Again

**3769. SHRI SATISH AGARWAL:
PROF. AJIT KUMAR
MENTA:**

Will the Minister of WORKS AND HOUSING be pleased to refer to the news item which appeared in the Hindustan Times dated 31-7-80 entitled 'D.D.A. land registration again' and state:

(a) whether the DDA has finalised the scheme for allotment of plots of land on the basis of registration;

(b) if so, when the scheme is expected to be announced;

(c) the number of plots being offered in the first lot; and

(d) the sizes of plots, their approximate cost and the areas where these are proposed to be offered?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (d). The Delhi Development Authority have reported that no scheme is Yet finalised.